

to the passenger by the Airlines in the form of increase in base fare. Besides, a separate user fee in the form of Passenger Service Fee (Facilitation) of ₹ 70 per departing passenger is applicable at Cochin airport. Thus, the present tariff structure does not put Thiruvananthapuram airport and its passengers at disadvantage in comparison to other nearby airports.

(c) No, Sir. Airports Economic Regulatory Authority (AERA) is an independent regulatory body which has been established under an Act of Parliament *i.e.* AERA Act, 2008 for regulating tariffs and other charges in respect of the aeronautical services rendered at major airports in the Country. Government of India has no role to play in the tariff determination process of major airports, including Thiruvananthapuram airport.

Revenue earned by AIESL

1771. DR. R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India Engineering Services Ltd. (AIESL) is offering maintenance to Third Party Customers, if so, the details thereof;

(b) the details of revenue earned by Air India Engineering Services Ltd. (AIESL) during the last three years; and

(c) whether AIESL is also reporting loss, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) AIESL is offering Maintenance, Repair and Overhaul Services to 3rd party customer *i.e.* Jet Airways, GoAir, Silk Air, Qatar, Indian Air Force, Indian Navy, Nepal Airlines etc.

(b) The details of revenue earned by AIESL during the last three years is given in the Statement (*See below*).

(c) Net loss after tax reported by AIESL is as under:—

(₹ in crore)		
2016-17 (Prov.)	2015-16	2014-15
652.78	558.62	242.57

Statement*Details of revenue earned by AIESL during last three years*

	(₹ in crore)		
Airlines	2016-17 (Prov.)	2015-16	2014-15*
Air India Limited	501.70	477.00	112.00
Air India Charters Limited	80.04	68.00	15.00
Airlines Allied Services Limited	26.27	15.31	3.00
Others (Third Party)	127.00	59.96	12.00
TOTAL	735.01	620.27	142.00

* Figures from January, 2015 to March, 2015.

Protocol for VIPs in private airlines

1772. SHRI HARIVANSH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Ministry has sent a notice to private airlines and other stakeholders regarding protocol to be extended to VIPs in private airlines;

(b) whether any meeting has been held in this connection with private airlines;

(c) if so, the details thereof; and

(d) the steps taken to ensure that common people do not suffer because of this exercise?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) No Sir.

(c) and (d) Do not arise.

High priority to hilly areas and island regions under UDAN scheme

1773. SHRIMATI SAROJINI HEMBRAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has categorised country's hilly areas and island regions as high priority areas to improve air connectivity to these areas under the UDAN Scheme, if so, the details thereof; and